

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – III

Excise Appeal No.53540 of 2018 [SM]

[Arising out of Order-in-Appeal No. IND-EXCUS-000-APP – 271 – 18-19 dated 31.08.2018 passed by the Commissioner (Appeals), CGST & CE, Indore (M.P.)]

M/s. Manish Flexipack
6/2, Gram Nayta Mundla Road,
Nemawar Road, Indore, M.P.

...Appellant

VERSUS

**Commissioner,
CGST & Central Excise, Indore, M.P.**
Manik Bagh Palace, Indore, M.P.

...Respondent

APPEARANCE:

Shri Ankur Upadhyay, Advocate for the Appellant
Smt. Tamanna Alam, Authorised Representative for the Respondent

Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/ DECISION: **17 March, 2021**

FINAL ORDER NO.51151/2021

RACHNA GUPTA:

Learned Counsel for the appellant submitted that Discharge Certificate/Form SVLDRS No.4 for full and final settlement of tax dues in accordance of Section 127 of Finance Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been filed through e-mail dated 15.03.2021 and it is available on record also. Learned Counsel has also submitted Form SVLDRS No.1.

2. Ld. D.R. after perusing the documents acknowledged the issuance of discharge certificate in favour of the appellant with respect to the present appeal.

3. In view thereof, the request of the appellant for withdrawal of the appeal is hereby accepted. Consequently, appeal stands **dismissed as withdrawn.**

[Dictated and pronounced in the open Court]

(RACHNA GUPTA)
MEMBER (JUDICIAL)

Anita